

BEFORE THE NATIONAL GREEN TRIBUNAL (SZ)

I.A.No.42 of 2023

In

Appeal No.6 of 2023

Uma Maheswar Dahagama & others

.... Applicants/Appellants

Versus

Union of India & others

.... Respondents/Respondents

**COUNTER AFFIDAVIT FILED ON BEHALF OF THE 3RD RESPONDENT
ALONG WITH ANNEXURES.**

M/s. KING & PARTRIDGE

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Chennai – 600 001.

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COUNSEL FOR 3rd RESPONDENT

**BEFORE THE NATIONAL GREEN TRIBUNAL
Southern Zone**

I.A.No.42 of 2023

In

Appeal No.6 of 2023

Uma Maheswar Dahagama
& 2 Ors

...Applicants/Appellants

:Vs:

Union of India & 2 Ors

...Respondents/Respondents

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Dated at Chennai on this 17th day of May 2023



Counsel for 3rd Respondent

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE**

I.A.No.42 of 2023

In

Appeal No.6 of 2023

IN THE MATTER OF:

1. Uma Maheswar Dahagama
S/o Ganapathi Sharma,
5-1-270 Krishna Nagar Street,
Jyothi Nagar Post Office
Jyothi Nagar, Karim Nagar District
Telangana-505 215
Ph: 9660747397, Email: tanvin.s@gmail.com
2. Akula Rajaram,
S/o Narasimha Reddy,
5-3-119, 5th Ward, Malkhapur,
Pedapally District, Telangana-505 215
Ph: 9660747397, Email: tanvin.s@gmail.com
3. Gundu Shankaraiah,
S/o Chandraiah,
5-3-122, 5th Ward, Malkhapur,
Pedapally District, Telangana -505 209
Ph: 9660747397, Email: tanvin.s@gmail.com

...Applicant/Appellants

:Vs:

1. Union of India,
Through the Secretary,
Ministry of Environment, Forest & Climate Change,
Ali Gunj, Jor Bagh Road,
New Delhi-110 003
Ph: 11-24695262, Email: Secy.moef@nic.in
2. Telangana State Pollution Control Board,
Through the Member Secretary,
A-3, Paryavaran Bhavan, Sanath Nagar,
Hyderabad, Telangana-500 018
Ph: 040 23887500 Email: ms.tspcb@telangana.gov.in
3. M/s.NTPC Limited,


टी. विशाल / TOOPRAN VISHAL
वरिष्ठ प्रबंधक / Sr. Manager (EMG)
एनटीपीसी लिमिटेड, रामगुण्डम/ NTPC Limited, Ramagundam
ज्योतिनगर /JYOTHINAGAR-505 215.

NTPC Engineering Office Complex,
Sector-24, Noida, Gautam Buddha Nagar,
Uttar Pradesh - 201 301
Ph: 011 24360100 Email: ntpccc@ntpc.co.in

...Respondents/Respondents

COUNTER AFFIDAVIT FILED ON BEHALF OF THE 3RD RESPONDENT

I, T.Vishal, son of T.Jaikumar, Hindu, aged about 45 years, residing at C-11/33, NTPC Township, Jyothi Nagar, Ramagundam, Pedapally District, Telangana State, now presently come down to Chennai do hereby solemnly affirm and sincerely state as follows:

1. I am the Senior Manager – Environment Management Group (EMG) of NTPC Limited’s Ramagundam and Telangana Projects. I am acquainted with the facts and circumstances of the case both from the records and from personal knowledge. I have perused the affidavit filed by the Applicants to condone the delay of 101 days in filing the appeal against the Amended EC granted on 08.08.2022 to Ramagundam STPP, 2 X 800 MW (Stage – IV, Telangana STPP, Phase-I). The Applicants are put to strict proof of the reasons and contentions set out in the affidavit. Except for those that are specifically admitted hereunder, the remaining contentions in the affidavit of the Applicants are denied.

2. The present Application in I.A.No.42 of 2023 in Appeal no. 6 of 2023 has been filed by the Applicants to condone the delay of 101 days in filing the Appeal. The said affidavit of Akula Rajaram seeking to condone the delay is bereft of any detail, does not show sufficient cause to condone the delay and is liable to be rejected in limine. The conduct, behaviour and attitude of the Applicants relating to its inaction and negligence are relevant factors to be taken into consideration while deciding this application. The explanation provided by the Applicants is concocted and the grounds are fanciful and shall not be entertained. The application for condonation has not been drafted with careful concern and was in a haphazard manner harbouring the notion that this Hon’ble Tribunal will condone delay

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ज्योतिनगर / JYOTHINAGAR-505 215.

mechanically. The application does not convey seriousness and shows a lackadaisical propensity. Thus, for all reasons, the delay application shall be dismissed.

3. The present delay in filing the appeal has been preferred by 3 Applicants. The 1st Applicant Uma Maheswar Dahagama was instrumental in initiating an earlier appeal in Appeal No.46 of 2016 pertaining to the Ramagundam STPP, 2 X 800 MW (Stage – IV, Telangana STPP, Phase-I) which culminated in the orders of this Hon'ble Tribunal on 27.05.2021 and that of the Hon'ble Supreme Court on 20.07.2021. Thus, the 1st Applicant was fully aware of the background of the project on hand, its events, the functioning of MoEF and the website amongst such and other details. The reasoning given in the condone delay application that the amended EC dated 08.08.2022 was not available on the website is far from the truth and the Applicants are put to strict proof of such contentions. The 3rd Respondent herein will demonstrate as to how the application has been made out with concocted reasons for showing sufficient cause in condoning the delay beyond the statutory limit prescribed under Section 16 of the National Green Tribunal Act, 2010.

4. It is respectfully submitted that the Act, in Section 16 provides for Appellate Jurisdiction of this Hon'ble Tribunal wherein this Tribunal is competent to condone the delay if an appeal is filed not exceeding 90 days (inclusive of condonation period) from the date of communication and loses its jurisdiction thereafter. In the present case on hand, the Appeal has been preferred belatedly as is evident from the 101 days delay as admitted by the applicants which is sought to be condoned and thus this Hon'ble Tribunal shall not entertain the appeal or condone the delay under any circumstance.

5. In continuation to the above, the following dates are relevant. According to the Applicants the following dates are mentioned in their affidavit filed to condone the delay of 101 days.


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 वरिष्ठ प्रबंधक / Sr. Manager (EMG)
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 ज्योतिनगर / JYOTHINAGAR-505 215.

- 1) Amended Environmental Clearance – 08.08.2022
- 2) RTI reply dated - 17.11.2022
- 3) Date on the Index to typed set of Appeal - 14.01.2023
- 4) Date on vakalath in Appeal – 13.12.2022
- 5) Condone delay affidavit notarised at Ramagundam – 28.02.2023 whereas the application of Condone delay filed before the Hon'ble Tribunal is of 06.01.2023.
- 6) Actual filing date of Condone delay application (as per NGT website) – 23.03.2023.

This paragraph establishes the fact that the application of condone delay has been filed malafidely and is misleading and the applicants have not come to this Tribunal with clean hands.

6. In so far as the 3rd Respondent NTPC Limited is concerned, the following dates are relevant

- i. Amended Environmental Clearance – 08.08.2022
- ii. uploading in the website of MoEF & CC – 08.08.2022
- iii. An auto generated email with subject “Intimation for granting of EC” received by NTPC Ltd. from the concerned Ministry i.e. MoEF&CC – 08.08.2022 at 05:41PM.
- iv. NTPC officers of Corporate Centre shared the Amended EC to site officers after downloading the same from the website on 09.08.2022. **(Annexure I)**
- v. 30 days period for filing appeal – 07.09.2022
- vi. Limitation to condone delay ends on – 06.11.2022
- vii. Condone delay affidavit notarised at Ramagundam on 28.02.2023 whereas the application of Condone delay filed before the Hon'ble Tribunal is of 06.01.2023.
- viii. Date on the Index to typed set of Appeal - 14.01.2023

The above chronological dates proves that actually no appeal was filed prior to 14.01.2023 and in no case the condonation of delay was filed prior to 28.02.2023 which was actually


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notarised at Ramagundam Telangana and not in Chennai. Further, as per NGT website it has been actually filed on 23.03.2023. **(Annexure II)**

7. Thus, it is clear that there has been a delay of 227 days in filing of the condonation of delay application before this Hon'ble Tribunal i.e. on 23.03.2023 from the day the Amended EC was available in public domain i.e. 08.08.2022 published at Parivesh website of MoEF&CC. Hence the above chronological dates provided by this Respondent it is amply clear that the appeal should have been filed on or before 08.11.2022, inclusive of condonation of delay period, provided sufficient cause was available and shown. The appeal is clearly belated, barred by limitation beyond the scope of condonation of delay under Section 16 of National Green Tribunal Act, 2010 and thus liable to be rejected.

8. It is respectfully submitted that this 3rd Respondent reserves its right to answer the Appeal on merits in the event so comes to. This counter is filed only for the purpose of condonation of delay. It is well settled in a catena of decisions that this Hon'ble Tribunal shall not condone the delay beyond the statutory limitation of 30 days further period not exceeding 60 days. The time frame is an inclusive time frame and cannot be stretched.

9. It is further submitted that the explanation and cause shown by the Applicants to condone the delay are not correct, false and is liable to be rejected. The Applicant claims that the amended EC dated 08.08.2022 was not uploaded and not made available in the Parivesh Website. This has been stated at page No.67 of the Appeal. This is clearly incorrect and false. In reality the information was available on the Parivesh Website as is evident from Annexure 16 namely the RTI reply of the MoEF & CC wherein it has been clearly stated as under –

The Ministry has granted amendment in environmental clearance to M/s NTPC Limited by letter dated 08th August 2022. The said letter is

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available on Ministry's Website namely i.e. www.parivesh.nic.in. The copy of amendment in EC letter is enclosed herewith.

Further, the very first paragraph of his RTI Application dated 18.10.2022 as in Annexure 16, makes it evident that the applicant had prior information and knowledge about the recommendation for amendment of EC by the Expert Appraisal Committee in the month of June. Further the applicants admits knowledge about the amended EC by directly requesting the copy of amended EC.

10. The Amended EC was already sent to various statutory authorities while ensuring to update and upload the same in the website of MoEF&CC on 08.08.2022 itself. All the reasons given by the Applicant are superfluous and an attempt to mislead the Tribunal and deliberately conceal the facts and delay in filing the appeal. No amount of incorrect explanation can condone the delay beyond the statutory limit. On this sole reason and other reasons to be argued in the application is liable to be rejected.

11. The 1st Applicant was fully aware of the project, the functioning and as to how to verify the website for knowing about the Amended EC. The explanation given by the Applicants in the condone delay affidavit in paragraph 8 that the websites environmentclearance.nic.in and tspcb.cgg.gov.in were continuously checked is contrary to the averment in page 67 of the Appeal that the Parivesh Website was checked. Thus, the entire reasoning given is false. In para 7 of the affidavit filed in support of the condone delay application, there is mention of EAC letter dated 16.08.2021 and additional TOR dated 10.09.2021. Both these proceedings which the Applicants claim have knowledge are under the title of Ramagundam STPP, 2 X 800 MW (Stage -IV, Telangana STPP, Phase-I). Even the amended EC dated 08.08.2022 which is impugned in the Appeal has the same subject reference. Thus, any ordinary search of the Parivesh Website would disclose the uploading of all details including the amended EC at the relevant time on 08.08.2022. Hence the Amended EC was publicly available with effect from 08.08.2022.

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12. As to how the Parivesh Website is available and operates it is respectfully submitted as hereunder:

a. The Ministry of Environment, Forest & Climate Change, Govt. of India called Parivesh Website with the domain name parivesh.nic.in. Parivesh is the abbreviation of Pro Active and Responsive facilitation by Interactive and Virtuous Environmental Singlewindow Hub. When anyone search the said website from the Homepage, there is an icon - "Track to your proposal". **(Annexure III)**

b. By clicking the "Track your proposal" icon, the status of the proposals are enumerated and classified under four search options i.e (i) search proposals (received upto 3rd July 2014), (ii)search proposals (received on or after 4th July 2014), (iii)search state proposals, (iv)search proposals (received on or after 5th September 2022). **(Annexure IV)**

c. The appropriate search would be search proposals (received on or after 4th July 2014). Once selecting the said option, the page would show current status of proposal under which the search engine would mention entering of either "Proposal No., File No, Company name or Project name". **(Annexure V)**

d. The project name in our case has been Ramagundam STPP which is fully within the knowledge of the Applicants as they have stated themselves about EAC letter dated 16.08.2021 and additional TOR dated 10.09.2021 in paragraph 7 of the affidavit filed in support of the condone delay application. **(Annexure VI)**

e. Once Ramagundam STPP is typed/entered into the search box, it would lead to the EC details in the said page and would show the 08.08.2022 EC which is SI. No.3. **(Annexure VII)**

The above sequential search clarifies that the amended EC was available at Parivesh website of MoEF&CC with effect from 08.08.2022. Further the

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amended EC was also available in the website - environmentclearance.nic.in. **(Annexure VIII).**

13. I further respectfully submit that NTPC officials have verified and confirm that the amended EC dated 08.08.2022 was uploaded on the Parivesh Website on the same day itself i.e. 08.08.2022. In this regard relevant copy of proof of uploading the Amended EC on 08.08.2022 itself is attached herewith **(Annexure IX)**. Thus, it is clear that the website did contain the amended EC and the Applicants have belatedly approached this Hon'ble Tribunal with misleading dates of notarised affidavit and filing dates, etc. and now attempting to overcome the statutory delay beyond the period exceeding 60 days violating the existing statutory limitation, by providing concocted reasons and the same shall not be entertained. It is reiterated that the 3rd Respondent NTPC had ascertained and came to know of the amended EC as was available on the website of MoEF&CC, downloaded the same and initiated action on the said amended EC conditions. Thus, the application is liable to be dismissed.

14. The various decisions of this Hon'ble Tribunal with regard to the period of limitation has held that limitation period is clear neither ambiguous nor indefinite and that the legislative intent to not entertain any appeal beyond the statutory limitation and the condonation period prescribed under Section 16 of the NGT Act of 2010.

15. The present application has been filed with a malafide intention to deceive this Hon'ble Tribunal by stating untrue facts, to gain the unfair sympathy and to dishonestly bring this application within the ambit of this Tribunal's appellate jurisdiction as substantiated above. Further the delay must be bonafide and not result in any abuse of process of law. It is established and apparently clear that there is a delay of 227 days in filing of the condonation of delay application before this Hon'ble Tribunal i.e. on 23.03.2023 from the day the Amended EC was available in public domain i.e. 08.08.2022 published at Parivesh website of MoEF&CC. Even otherwise if we reckon the delay from the date of RTI reply (i.e. 17.11.2022) to actual

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ज्योतिनगर / JYOTHINAGAR-505 215.

date of filing of condonation of delay application before this Hon'ble Tribunal i.e. on 23.03.2023 there is a delay of 126 days which is well beyond the statutory limitation & condonation period of ninety days. And as such this application and the appeal to be rejected at this very threshold.

For all the reasons stated hereinabove, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to dismiss the application to condone the delay of 101 days as not maintainable, devoid of merits and thus render justice.

Solemnly affirmed at Chennai
on this 17th day of May 2023
and signed his name in my presence


टी. विशाल / TOOPRAN VISHAL
वरिष्ठ प्रबंधक (BEFORE ME)
एनटीपीसी लिमिटेड, रामगुण्डम / NTPC Limited, Ramagundam
ज्योतिनगर / JYOTHINAGAR-505 215.

ADVOCATE: CHENNAI


5173/2021
No 108, Armenian Street
Chennai-01

From: RAJIV RANJAN <RAJIVRANJAN02@NTPC.CO.IN>

Sent: Tuesday, August 9, 2022 11:21:45 AM

To: T Vishal <TVISHAL@NTPC.CO.IN>

Cc: Pushpendra Kumar <PKLAAD@NTPC.CO.IN>; P. PAL <PRASENJIT@NTPC.CO.IN>; Sunil Kr <SUNILKUMAR01@NTPC.CO.IN>; VijayPrakash <VIJAYPRAKASH@NTPC.CO.IN>; Harikrishna Surarapu <SHKRISHNA@NTPC.CO.IN>; Punyamurthula Ramalingeswara Rao <pramu1961@gmail.com>; DEEPAK KUMAR JAIN <DKJAIN01@NTPC.CO.IN>

Subject: Regarding EC Amendment letter issued by MOEF&CC dated 08.08.2022 to NTPC Limited for Ramagundam STPP Stage-IV(Telangana STPP Phase-I)

Dear Sir,

This has reference to NTPC application vide dated 24.05.2022 for amendment in EC of Ramagundam STPP Stage-IV (Telangana STPP Phase-I) as per NGT (SZ) Order dated 27.05.2021. The proposal was deliberated on 15.06.2022 in Expert Appraisal Committee (EAC) and it was recommended for amendment.

In this regard, Please find attached herewith the copy of EC Amendment letter issued by MOEF&CC dated 08.08.2022 to NTPC Limited for Ramagundam STPP Stage-IV(Telangana STPP Phase-I).

This is for your kind information, its necessary compliance & record please.

Regards/सादर,

Rajiv Ranjan/ राजीव रंजन,

Sr. Manager (Env. Engg.) / वरिष्ठ प्रबंधक (पर्यावरण अभियांत्रिकी),

2nd Floor/द्वितीय तल

Engineering Office Complex/ इंजीनियरिंग ऑफिस काम्प्लेक्स,

NTPC Limited/ एन टी पी सी लिमिटेड,

A-8A, Sector 24 /ए-8ए, सैक्टर 24,

Noida /नोएडा, Uttar Pradesh/ उत्तर प्रदेश - 201301

Tel./ दूरभाष- 0120 -4946248

Mobile/ मोबाइल-09471701276



The screenshot shows the National Green Tribunal (NGT) website interface. The browser address bar displays the URL: <https://greentribunal.gov.in/caseDetails/CHENNAI/330513000151/2023?type=ia>. The website header includes the NGT logo and the text "National Green Tribunal". A navigation menu contains links for Home, About us, Methodology of NGT, Cause List, Case Status, Judgement/Orders, e-Filing, Display Board, and Contact Us. The main content area is titled "Case Details" and features a table with the following information:

Filing Number	330513000151/2023	Filing Date	23-03-2023
Party Name	UMA MAHESWAR DAHAGAMA VS MINISTRY OF ENVIRONMENT FOREST AND CLIMATE CHANGE		
Petitioner Advocate(s)	NS TANVI	Respondent Advocate(s)	
Case Number	IA No. 42/2023 in Appeal No. 5/2023		
Last Listed	13-04-2023	Registered On	23-03-2023
Case Status	PENDING		

Below the table, there are expandable sections for "All Parties", "Listing History (Orders)", "IA/MA", and "Connected Matters". On the left side of the page, there is a sidebar with search and filter options: Diary Number, Case Number, Party Name, Advocate Name, Keyword Search, Judges/Member, Free Text, and Advance Search. The bottom of the page shows a Windows taskbar with the date and time: 17 May 23, 2:21 PM.

← → ↻ parivesh.nic.in

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Ministry of Environment, Forest, and Climate Change
Government of India

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Complaint Dashboard About MoEFCC Acts & Rules ▾ Notifications ▾ Agenda & MoM ▾ Track your proposal ▾ Useful Links ▾ User Manuals Forms Contacts FAQs ▾

📌 New* - Forest (Conservation) Rules, 2022 (P)
📌 New* - All Project Proponent which registered before 5th September 2022, are request to pleas

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in EC, FC, Wildlife and CRZ Clearance Processes

05 Approval/Rejection
01 Proprietor Registration
02 Application Submission
03 Recommendation
04 Approval/Rejection

36°C Feels hotter

Search

ENG IN 11:15 16-05-2023

environmentclearance.nic.in/searchproposal.aspx

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Track Current Status of Proposal

- Search Proposals(received upto 3rd July 2014)
- Search Proposals(received on or after 4th July 2014)
- Search State Proposals
- Search Proposals(received on or after 5th September 2022)

26°C Haze Search ENG IN 11:16 16-05-2023

environmentclearance.nic.in/proposal_status_new1.aspx

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Current Status of Proposal

(Proposals received on or after 4th July 2014)

Help
Click on  for viewing the Current Status of Proposal

Enter text for Search:

Search

36°C Haze Search 11:17 16-05-2023

The screenshot shows a web browser window with the URL `environmentclearance.nic.in/proposal_status_new1.aspx`. The page header features the logo of the Ministry of Environment, Forest and Climate Change, Government of India, and the text "PARIVESH परिवेश" and "Pro Active and Responsive facilitation by Interactive and Virtuous Environmental Singlewindow Hub". A navigation menu includes links for "About MoEFCC", "Acts, Rules & Guidelines", "Notifications", "Agenda & MoM", "Track your proposal", "Useful Links", "Downloads", "Contacts", and "FAQs".

The main content area is titled "Current Status of Proposal" and includes a sub-header "(Proposals received on or after 4th July 2014)". A "Help" section instructs users to "Click on [magnifying glass icon] for viewing the Current Status of Proposal". Below this is a search input field with the text "Enter text for Search:" and the value "Rama Gundem STPP". A "Search" button is positioned below the input field.

The Windows taskbar at the bottom shows the system tray with a search bar, task icons, and system information including "36°C Haze", "ENG IN", and the date "16-05-2023".

environmentclearance.nic.in/proposal_status_new1.aspx

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Contacts

FAQs

Sno.	Proposal No.	MOEFCC File No.	Project Name	Company	Proposal Status	View
1	IA/TG/THE/113457/2019	J-13012/112/2010-IA.I(T)	Ramagundam STPP, Stage-IV (Telangana STPP, Phase-I) - 2x800 MW	NTPC Limited	EC Granted(Amendment)	
2	IA/TG/THE/222090/2021	J-13012/112/2010-IA.II (T)	Ramagundam STPP, Stage-IV (Telangana STPP, Phase-I) 2x800 MW	NTPC Limited	Delisted(Amendment)	
3	IA/TG/THE/274532/2022	J-13012/112/2010-IA.II(T)	Ramagundam STPP, Stage-IV (Telangana STPP, Phase-I) 2x800 MW	NTPC Limited	EC Granted(Amendment)	

36°C
Haze

Search

ENG
IN11:18
16-05-2023

S.No	Proposal Details	Location	Important Dates	Category	Company/Proponent	Type of project	Attached Files	View Essential Details Sought by MoEFCC	View TimeLine Details																		
1	<table border="1"> <tr> <td>Proposal No</td> <td>IA/TG/THE/274532/2022</td> </tr> <tr> <td>File No</td> <td>J-13012/112/2010-IA-II(T)</td> </tr> <tr> <td>Proposal Name</td> <td>Ramagundam STPP, Stage-IV (Telangana STPP, Phase-I) 2x800 MW</td> </tr> </table>	Proposal No	IA/TG/THE/274532/2022	File No	J-13012/112/2010-IA-II(T)	Proposal Name	Ramagundam STPP, Stage-IV (Telangana STPP, Phase-I) 2x800 MW	<table border="1"> <tr> <td>State</td> <td>Telangana</td> </tr> <tr> <td>District</td> <td>Peddapalli</td> </tr> <tr> <td>Tehsil</td> <td></td> </tr> </table>	State	Telangana	District	Peddapalli	Tehsil		<table border="1"> <tr> <td>Date of Submission for EC</td> <td>24 May 2022</td> </tr> <tr> <td>Date of previous EC Granted</td> <td>08 Aug 2022</td> </tr> <tr> <td>Date of EC granted</td> <td>08 Aug 2022</td> </tr> </table>	Date of Submission for EC	24 May 2022	Date of previous EC Granted	08 Aug 2022	Date of EC granted	08 Aug 2022	Thermal Projects	NTPC Limited	Amendment			
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Welcome to PARIVESH



View Form A Part I

TimeLine DetailsProposal received date at each stage of flow.

Submitted by Proponent	Query for Shortcoming(if any) by MS	Resubmission of Proposal by Proponent	Accepted by MS	Proposal considered by EAC	Minutes uploaded on	Additional Detail sought (if any) by MS	Replied by proponent	Delist/Relist	EC Granted
24 May 2022	NA	N/A	11 Jun 2022	Jun 15, 2022 To Jun 15, 2022	Jun 29, 2022	N/A	N/A	08 Aug 2022	08 Aug 2022

From: NTPC LIMITED <environment.ntpc@gmail.com>
Sent: Wednesday, May 17, 2023 9:59:36 AM
To: T Vishal <TVISHAL@NTPC.CO.IN>
Subject: Fwd: Intimation for granting of EC

You don't often get email from
environment.ntpc@gmail.com.
[Learn why this is important](#)

CAUTION: This Email has been sent from outside the Organization. Unless you trust the sender, Don't click links or open attachments as it may be a Phishing email, which can steal your Information and compromise your Computer.

Dear Sir,
Please find trailing mail dated 08.08.2023, this is regarding intimation for granting of EC from MOEF&CC and was an automatically generated email.

----- Forwarded message -----

From: <yogendra78@nic.in>
Date: Mon, Aug 8, 2022 at 5:41 PM
Subject: Intimation for granting of EC
To: <environment.ntpc@gmail.com>
Cc: <monitoring-ec@nic.in>

Intimation for granting of EC

This is in reference to the proposal mentioned below, It is to inform that the proposal has been granted EC, kindly check the letter uploaded on the portal of Ministry.

- | | |
|--|---|
| 1. Proposal No. | : IA/TG/THE/274532/2022 |
| 2. File No. | : J-13012/112/2010-IA.II(T) |
| 3. Category of the Proposal | : Thermal Projects |
| 4. Name of the proposal | : Ramagundam STPP, Stage-IV (Telangana
STPP, Phase-I) 2x800 MW |
| 5. Date of submission | : 24 May 2022 |
| 6. Name of the Project proponent along with contact details | |
| a) Name of the proponent | : NTPC Limited |
| b) State | : Uttar Pradesh |
| c) District | : Gautam Buddha Nagar |
| d) Pincode | : 201301 |

Note: ***This is an automatically generated email, please do not reply***

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ENVIRONMENTAL ENGINEERING
NTPC LIMITED,
ENGINEERING OFFICE COMPLEX,
PLOT NO. A-8A,
SECTOR-24, NOIDA
(U.P.)

BEFORE THE NATIONAL GREEN TRIBUNAL (SZ)

I.A.No.42 of 2023

In

Appeal No.6 of 2023

Uma Maheswar Dahagama & others

.... Applicants/Appellants

Versus

Union of India & others

.... Respondents/Respondents

**COUNTER AFFIDAVIT FILED ON BEHALF OF THE 3RD RESPONDENT
ALONG WITH ANNEXURES.**

M/s. KING & PARTRIDGE

C.MOHAN

M.KUMARESAN

2nd Floor, Catholic Centre,

No. 108, Armenian Street,

Chennai – 600 001.

Mob:9840029865

9942036873

Email: chevananmohan@gmail.com

COUNSEL FOR 3rd RESPONDENT